

HIGH COURT OF UTTARAKHAND, NAINITAL

NOTIFICATION

No. 145 /UHC/Admn.A/2009

Dated : August 21, 2009

In all Writ Petitions, Memorandum of Appeals, applications etc. instituted in the High Court of Uttarakhand, henceforth it will be mandatory to record category code. Without Category code being recorded, no such Writ Petition, Memorandum of Appeal, application etc. shall be entertained or received in the registry.

By order of Hon'ble the Chief Justice

Sd/-

(Ravindra Maithani)
Registrar General